

(c) Does not arise in view of the fact that investment by the alleged share holders has been held to be company's own unaccounted money.

Non-Clearance to the Jokadian Irrigation Project

*25. SHRI RAMCHANDRA KHUNTA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the Jokadian Irrigation Project on river Kharasrota and Bhimakund Project Anandpur Barrage in river Baitanahi could not be implemented for the last many years because Government did not give the clearance and necessary assistance; and

(b) if so, what are the reasons for the clearance and necessary assistance not being given?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) and (b) The Government of Orissa has reported that the Jokadia Irrigation Project on River Kharasrota, Bhimakund Project as well as Anandpur barrage on River Baitanahi are at present in the survey and investigation stage. As such, the question of clearance and necessary assistance of Government of India for implementation of these projects does not arise.

RBI Guidelines for Recovery of NPAs

*26. SHRI V. V. RAGHAVAN
SHRI L. CHITTHARANJAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has formulated any guidelines to recover the Non Performing Assets (NPAs) amounting to a whopping amount of Rs. 54,000 crores; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) Reserve Bank of India (RBI) issued guidelines in May 1999 for recovery of amounts outstanding in relation to Non-Performing Assets (NPAs) of the small scale industries sector, small business including trading and personal segment and agricultural Sectors. The scheme of recovery outlined in these guidelines is valid till September 30, 2000. Action has been initiated by Reserve Bank of India to issue guidelines relating to recovery of outstanding amounts in NPAs covering all sectors.